

CBI vs. Ashutosh Verma & Ors.
CC No. 192/19

04.06.2020

Present:- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI.

Sh. P.K. Dubey, Ld. Counsel for Accused No. 1 Sh. Ashutosh Verma.

Sh. Ramesh Gupta, Ld. Sr. Counsel along with Sh. Sandeep Kapoor, Advocate for Accused No. 2 Sh. Suresh Nanda.

Sh. Anandiya Malhotra, Ld. Counsel for Accused No. 3 Sh. Bipin Shah.

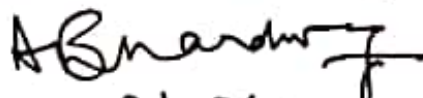
(Through VC using Cisco webex app)

Pursuant to the directions of the Hon'ble Delhi High Court contained in Circular dated 16.05.2020 and circular of Ld. District & Sessions Judge-cum-Special Judge, Rouse Avenue District Court, New Delhi, dated 22.06.2020, this case has been taken up for final arguments through video conferencing using Cisco Webex App.

Before the lockdown, the Ld. Sr. PP for CBI had concluded prosecution arguments and the case is at the stage of defence arguments.

Ld. Sr. Counsel Sh. Ramesh Gupta, under instructions of the briefing counsel Sh. Sandeep Kapoor, representing the accused Sh. Suresh Nanda submitted that evidence in this case also includes audio recordings. There is a likelihood of resumption of hearings in the court soon. Therefore, it would be better to hear the arguments of the defence in the court rather than by VC.. He however also submitted that he has no objection to address the arguments through video conferencing as well.

Sh. P.K. Dubey, Ld. Counsel for Accused No. 1 Sh. Ashutosh Verma submitted that on the application of the accused u/s 207 Cr. P.C., the Hon'ble Delhi High Court had allowed supply of several documents to the accused persons which are not part of the e-Challan. He further submitted that he would start the arguments from the application for remand and orders passed thereon which are also not part of the e-challan.


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Similar submissions have also been made by Id. Counsel Sh. Anandiya Malhotra.

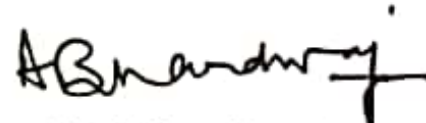
After some discussion, it was agreed that Id. Counsel Sh. P.K. Dubey will provide a list of the documents which are not part of the e-Challan but are necessary for appreciating the arguments of the Ld. Counsels for the accused.

The matter shall now be taken up on 09.06.2020 at 2:30 pm.

The accused persons have not joined the hearing today.

On the next date, all the three accused shall also join the hearing through CISCO Webex App.

A copy of this order be sent by Whatsapp to all the Ld. Counsels for the accused as well as all the accused and be also sent to the computer branch for display on the website of the court.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/04.06.2020